

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 108 of 2019

IN THE MATTER OF:

M/s. Mars Professional Consultants Pvt. Ltd. ...Appellant

Vs.

Registrar of Companies ...Respondent

Present: For Appellant: - Mr. Gaurav Bhatt, Advocate.

O R D E R

06.05.2019— Having learned counsel for the Appellant and being satisfied with the grounds, the delay of 30 days in preferring the appeal is hereby condoned. I.A. No. 1538 of 2019 stands disposed of.

Learned counsel for the Appellant prays for and is allowed to file an application for restoration of the Company Petition No. 195 of 2017 before the National Company Law Tribunal, the petition having dismissed for non-prosecution. If such application for restoration is filed by the Appellant before the NCLT within two weeks, the NCLT will consider the same uninfluenced by impugned order of rejection.

The appeal stands disposed of with aforesaid observation. No costs.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

Ar/g